

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1309/2020**

This the 05th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Abida Kouser Age 42 years, D/o Mohd. Jahan, W/o Sharaz Ahmed,  
R/o Village Behrote, Tehsil Thannamandi District Rajouri.

.....Applicant

(Advocate: Mr. Ajaz Chowdhary)

**Versus**

1. The U.T. of J&K through Commissioner/Secretary to Govt. Education Department, Civil Secretariat, Jammu.
2. Director School Education, Jammu.
3. Chief Education Officer, Rajouri.
4. Zonal Education officer, Manjakote District Rajouri.
5. Zonal Education officer, Thannamandi District Rajouri.

.....Respondents

(Advocate: Mr. Sudesh Magotra, 1d. Deputy Advocate General)



**O R D E R**  
**[O R A L]**



During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents to consider and decide the representation of the applicant dated 24.02.2020 (Annexure-D) by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to respondents to decide the representation of the applicant dated 16.11.2020 (Annexure-E) by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of three weeks from the date of receipt of a certified copy of this order.
3. It is made clear that I have not expressed any opinion on the merits of the case.
4. No order as to cost.

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*